

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:683
ANSWERED ON:23.07.2015
Use of Canal Water by Power Plants
Patle Smt. Kamla Devi

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) whether some States have given permission to power plants to use the water of canals which is mainly for drinking and irrigation purpose for farmers and people of the concerned area respectively;
- (b) if so, the details thereof along with the details of the quantum of water being used by these power plants from canals and the details of revenue earned by the concerned State Governments during each of the last three years and current year as a result of the same, State-wise; and
- (c) the steps taken/proposed to be taken by the Government to protect the interest of the farmers and people of concerned area?

Answer

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION
(PROF. SANWAR LAL JAT)

- (a) & (b) State Governments/ Urban Local Bodies (ULBs) make allocations of water for different uses viz drinking, irrigation, industrial etc. Within their jurisdiction as per availability, demand and inter alia the relevant guidelines in the National Water Policy. Details in respect of States which have permitted power plants to use water from canals are not maintained by the Central Government.
- (c) The National Water Policy, 2012 recommends that 'Safe Water for drinking and sanitation should be considered as pre-emptive needs, followed by high priority allocation for other basic domestic needs (including needs of animals), achieving food security, supporting sustenance agriculture and minimum eco-system needs', and that 'available water, after meeting the above needs, should be allocated in a manner to promote its conservation and efficient use'.
